

the Railways will be adjusted on completion of the tour and the balance refunded to the party. This deposit is collected towards other charges that might accrue such as detentions to trains at the party's request at starting, intermediate or destination stations, etc.

(c) No concession as such was allowed to the Congress Party and the question of extending a similar concession to other political parties in the matter of running of special trains does not arise. Normal rules as applicable to public for running of such special trains will uniformly apply to special trains being organised by all political parties.]

Super express charge

*424. SHRI NABIN CHANDRA BURAGOHAIN :

SHRI N. R. CHOUDHURY :

SHRI K. B. CHETTRI :

DR. R. K. CHAKRABARTI :

Will the minister of RAILWAYS be pleased to state:

(a) whether it is a fact that although the time of 1 Up and 2 Down trains (Delhi-Kalka Mail) between Howrah and Delhi has been increased considerably from its previous timing of 22½ hours, the passenger is still being charged an extra amount as "super-express" charge; and

(b) whether it is also a fact that there are no such "super express" charges in other long-distance fast trains, like Delux; if so, whether Government will consider abolishing this "super express" charge for travel by 1 Up and 2 Down trains?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH) : (a) The overall running time of 1 Up/2 Dn Howrah-Kalka Mail between Howrah and Delhi which was 22 hrs. 40 mts. in both directions previously

has now increased to 23 hrs. 50 mts. between Howrah and Delhi and 24 hrs 15 mts. between Delhi and Howrah and the supplementary charge is still being levied for travel by these trains.

(b) Except for 9 pairs of specified train the additional supplementary charge is not levied for travel by other trains. It is not proposed to abolish the supplementary charge for travel by 1 Up/2 Dn between Howrah and Delhi.

राजभाषा कार्यान्वयन समितियाँ

प्रश्न सं. 425. डा० लोकेश चन्द्र :

श्री ओ० प्रकाश त्यागी :

क्या रेल मंत्री यह बताने की कृपा करे कि :

(क) गुजरात, महाराष्ट्र, पंजाब तथा अन्य हिन्दी भाषी राज्यों में जिन रेल कार्यालयों कर्मचारियों की संख्या 25 या उससे अधिक उनमें से कितनों में राजभाषा कार्यान्वयन समिति का गठन हो चुका है ; और

(ख) इन राज्यों में ऐसे कितने कार्यालय हैं जहाँ उक्त समितियों का गठन अभी तक नहीं किया गया है और उसके क्या कारण हैं ?

†[Official Language Implementation Committee]

*425. DR. LOKESH CHANDRA :
SHRI O. P. TYAGI :

Will the Minister of RAILWAYS be pleased to state:

(a) the number of Railway Offices having 25 or more employees, in Gujarat, Maharashtra, Punjab and other

†[] English translation.

Speaking States, wherein Official Language Implementation Committees have been constituted; and

(b) the number of such offices in these States wherein the said Committees have not yet been formed, and the reasons therefor?]

रेल मंत्रालय में राज्य मंत्री (श्री सुहृमद शफी कुरेशी) : (क) और (ख) सूचना मंगायी जा रही है और सभा पटल पर रख दी जायेगी।

†[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) and (b) The information is being collected and will be laid on the table of the Sabha.]

Cases pending in Kerala High Court

*426. SHRIMATI LEELA DAMODARA MENON :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) what is the total number of cases pending for disposal in the Kerala High Court till 31st December, 1974;

(b) whether the number of cases has been continuously increasing; and

(c) if so, what steps Government propose to take for quick disposal of cases in the said Court?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE) : (a) 28,938 :

(b) No, Sir; in fact, it has gone down compared to cases pending on 31-12-1971.

†[] English translation.

(c) The State Authorities have been advised to review and re-fix the Judge strength of the High Courts from time to time taking into account institutions, disposals and pendency. The Chief Justices of High Courts are regularly reviewing the pendency of cases and by constituting special benches, taking up of group of cases involving similar points of Law, disposals of cases is being expedited.

Production of soda ash and detergents

*427. SHRI KHURSHID ALAM KHAN :

SHRI SARDAR AMJAD ALI :

SHRIMATI MARGARET ALVA :

SHRI HARSH DEO MALAVIYA :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to State:

(a) whether the companies which were granted licences for production of soda-ash and detergents during the last five years have taken effective steps to set up the plants;

(b) the names of the firms which have taken such steps and of those who have defaulted; and

(c) the steps taken against the defaulting firms?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH) :

(a) to (c) A statement is laid on the table of the House.